(5)

Original Application No. 741/93

Miss Mangala S.Pendke

... Applicant.

M/s.

Union of India, Under Secretary Govt. of India, Ministry of Defence New Delhi, Office of the Raksha Mantri, South Block, New Delhi.

Staff Officer, Krute Mukhya, Engineers, Dakshin Command, Mukhalaya, Engineers Shakha, Head-quarters, Southern Command Engineers Branch, Pune.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri P.P. Srivastava, Member (A)

Appearance:

Shri N.A. Kulkarni, counsel for the applicant.

Shri R.K.Shetty, counsel for the respondents.

ORAL JUDGEMENT

Dated: 4.7.94

₱ Per Shri B.S. Hegde, Member (J) ₱

the applicant and Shri R.K. Shetty, counsel for the respondents. The cause of action arose in the year 1985. Learned counsel for the applicant submits that he was representing for which he was not received reply. Perpose of repeated representation does not save the period of limitation. Cause of action arose in the year 1985 and he has filed the application in the year 1993, after a lapse of 8 years for which the OA is barred by time. O.A. is dismissed as barred by time at the admission stage itself.

(P.P. Srivastava)

Member (A)

(B.S. Hegde)
Member (J)